

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
BENCH V AT NEW DELHI

COMPANY PETITION No. (IB) 2039(ND)/2019

In the matter of:

Suraksha Asset Reconstruction Limited..... Petitioner / Financial Creditor

V/s

M/s Noida Medicare Centre Limited.... Respondent/ Corporate Debtor

In the matter of:

CHANDRA PRAKASH
Interim Resolution Professional
for Noida Medicare Centre Ltd.

..... APPLICANT

INDEX

<u>SL.NO.</u>	<u>PARTICULARS</u>	<u>PAGES</u>
1.	Report under Regulation 17(1) of CIRP Regulations	



CHANDRA PRAKASH
(IRP)

For M/s Noida Medicare Centre Limited
58-B, Pocket-4, Mayur Vihar Phase-1,
Delhi.

Through



SANJU KUMAR
ADVOCATE

602, Dhaura Giri, Kaushambi,
Ghaziabad, U.P.-201010

Date: 19.08.2020
Place: New Delhi

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**REPORT UNDER REGULATION 17 (1) OF INSOLVENCY AND
BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION
PROCESS FOR CORPORATE PERSONS) REGULATION, 2016**

Most Respectfully Submitted:

1. That this Hon'ble Tribunal in an application filed for Corporate Insolvency Resolution Process by Suraksha Asset Reconstruction Ltd under Section 7 of the Insolvency and Bankruptcy Code read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 was admitted by this Hon'ble NCLT vide order dated 27th May 2020 wherein the undersigned (Chandra Prakash) was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provision of the Insolvency and Bankruptcy Board of India. The said order was received by the interim resolution professional ("IRP") on 28th May 2020 through e-mail from the financial creditor.
2. In compliance with Regulation 17 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations") a report certifying the constitution of Committee of Creditors is being filed.



3. On 29.05.2020 the IRP informed Mr.Naveen Choudhri, the managing directors about the said order and sought e-mail details so that a detailed communication can be sent for documents and compliances. An application on the ground of non-cooperation of the promoter is already filed vide I.A. No. 3017/2020.
4. The IRP made a Public Announcement in accordance with Section-13(2) & 15 of the Code read with Regulation-6 of the Insolvency and Bankruptcy Board of India CIRP Regulations, in the newspaper on 01.06.2020 in Financial Express (English), Delhi NCR edition, Jansatta (Hindi) NCR edition and also on the website of the Insolvency and Bankruptcy Board of India. The public notice sought proof of claims from financial creditors in form C as stipulated in Regulation 8 of CIRP Regulations.
5. On 12.06.2020. the IRP received claim queries from the financial creditors namely Suraksha Asset Reconstruction Ltd and Dhan Lakshmi Bank and their inability to submit it within prescribed time due to covid situation.
6. On 21.07.2020.the IRP received claim form Suraksha Asset Reconstruction Ltd and on 12.06.2020 claim was received from Dhanlaxmi Bank.
7. On 19.06.2020 the IRP raised some queries with respect to details of the claim and working of the claim amount from Dhanlaxmi Bank.
8. On 26.07.2020 the IRP sought some clarification from Suraksha Asset Reconstruction Ltd where the details were provided in parts and finally on 11.08.2020 citing the delay owing to Lockdown in Mumbai.
9. On 08.08.2020 further clarification were sought with respect to inconsistency in dates mentioned in the working sheet of Dhanlaxmi Bank where the final response was provided on 14.08.2020.
10. the undersigned interim professional has received claims from the following financial creditors

Chandron Prakash

Sl No.	Name of the Creditor	Amount of claim	Details of Security interest
1	Dhanlaxmi Bank Ltd	Rs. 23,33,22,532.48	Equitable Mortgage of Property owned by M/s NMC BioPharma Pvt Ltd at Nainital.
2.	Suraksha Asset Reconstruction Ltd	Rs. 5,77,52,743	<ul style="list-style-type: none"> a) Equitable Mortgage of Property owned by M/s Noida Medicare Centre Ltd at Sec, 30 Noida. b) Equitable Mortgage of Property owned by Guarantors at Sec, 26, Noida. c) Equitable Mortgage of Property owned by Guarantors at Sec, 31, Noida. d) Hypothecation of Movable Property of Noida Medicare Centre Ltd.
3	Suraksha Asset Reconstruction Ltd (Trustee of Suraksha ARC 012 Trust)	Rs. 47,63,79,412	<ul style="list-style-type: none"> a) Equitable Mortgage of Property owned by M/s Noida Medicare Centre Ltd at Sec, 30 Noida. b) Equitable Mortgage of Property owned by Guarantors at Sec, 26, Noida. c) Equitable Mortgage of Property owned by Guarantors at Sec, 31, Noida.

11. There are no other claim received either from operational creditors/ workman /employee/Authorized representative of workmen and employees. The undersigned interim Resolution professional has duly verified the claims of the aforesaid creditors

12. In compliance with Section 21(1) of the Code the undersigned interim resolution professional certifies the constitution of the Committee of Creditors which consists of the following creditors. a) Suraksha Asset Reconstruction Ltd and b) Dhanlaxmi Bank.

13. Therefore, in compliance of Section 17 (1) of CIRP Regulations, this report is filed to certify constitution of the committee of creditors post verification of claims received under sub-regulation (1) of Regulation 12 of CIRP Regulations.

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(IRP)

For M/s Noida Medicare Centre Limited
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